

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Cus.Misc.Application (COD) Nos.75779,75781,75783,75785
75787,75789 of 2018,**

Cus.Misc.Application Nos.75943-75948 of 2019,

**Cus.Stay Petition Nos.75780,75790,75788,75786
75784,75782 of 2018**

&

Cus.Appeal Nos.76607,76608,76619-76622 of 2018

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/1902-1907/2017 dated 17.11.2017 passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata

15/1 Strand Road,
Kolkata-700001.

Applicant (s)

VERSUS

M/s Park Textiles

71/4, Jain Dharamshala,
Panipath,
Haryana

Respondent (s)

APPEARANCE :

Shri A. K.Singh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MA/SP ORDER NOS.75925-75942/2019
FINAL ORDER NO.75643-75648/2019**

DATE OF HEARING : 21.06.2019
DATE OF DECISION : 21.06.2019

PER P.K.CHOUDHARY :

The present Miscellaneous Applications have been filed by the Appellant Revenue for condonation of delay of 180 days in filing of their Cus.Appeal Nos.76607,76608,76619-76622 of 2018 before the Tribunal.

Cus.Appeal Nos.76607,76608,
76619-76622/18

2. In view of the reasons as mentioned in the Misc.Applications and as explained by the Id.D.R. for the Revenue, the delay in filing the appeals before the Tribunal is condoned. The Misc.Applications (COD) are allowed.

3. The Appellant-Revenue has also filed Miscellaneous Applications for withdrawal of their appeals in terms of litigation policy.

4. In view of the above, the Misc.Applications for withdrawal of appeals, are allowed and the appeals are dismissed as withdrawn under National Litigation Policy vide Board's instruction being F.No. 390/Misc./163/2010-JC (17.12.2015) dated 17.12.2015. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court.)

mm

Sd/
(P. K. Choudhary)
Member (Judicial)